

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 336/MP/2020

Subject : Petition under Section 79 (1)(c) and 79(1)(d) of the Electricity Act, 2003 for refund the excess Tariff collected during FY 2019-20 and permission to bill the beneficiaries based on the proposed Transmission Charges for the control period FY 2019-20 to FY 2023-24 in the Tariff Petitions filed by the Petitioner before this Commission on 3.2.2020 having Diary Nos. 318, 319 and 320 of 2020 till the time the Commission approves the Transmission Charges.

Date of Hearing : 6.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Powerlinks Transmission Limited (PTL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 23 Ors.

Parties present : Shri Venkatesh, Advocate, PTL
Shri Ashutosh Srivastava, Advocate, PTL
Shri Abhishek Nangia, Advocate, PTL
Shri Pankaj Prakash, PTL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the instant Petition has been filed for seeking permission/approval of the Commission to (a) provisionally refund the excess tariff which has been billed and collected by the Petitioner during the financial year 2019-20, and (b) bill the beneficiaries based on the proposed transmission charges for the control period 2019-24 in the Tariff Petitions (Petition Nos. 588/TT/2020, 589/TT/2020 and 590/TT/2020) filed by the Petitioner, till the approval of the transmission charges. Learned counsel also submitted that the Commission has considered and granted similar relief in its order dated 15.7.2016 in IA No. 25 of 2016 in Petition Nos. 233/TT/2015 and 213/TT/2015.

3. After hearing the learned counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

